

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 4112
ANSWERED ON 12.08.2026

MINING-REFORM INCENTIVES UNDER SASCI

4112. DR. PRASHANT YADAORAO PADOLE:

Will the Minister of MINES be pleased to state:

- (a) the details of the mining-reform incentive component under the Scheme for Special Assistance to States for Capital Investment (SASCI) for Financial Years 2026-27 and the reform areas for which States/ UTs are eligible for incentives;
- (b) the details of the numbers of States that availed the incentive during the previous fiscal year and the total amount disbursed; and
- (c) whether any State has so far met the prescribed reform conditions and become eligible for the incentive under the current fiscal year and if so, the details thereof along with the number of major mineral blocks auctioned with pre-embedded clearances under the scheme so far?

ANSWER

THE MINISTER OF STATE FOR COAL AND MINES
(SHRI SATISH CHANDRA DUBEY)

(a): In FY 2026–27, under Part-V (Mining Sector Reforms) of the Scheme for Special Assistance to States for Capital Investment (SASCI) mining reforms have been classified in three components viz. Component-I (Implementation of Mining Reforms), Component-II (Mine Operationalization) and Component-III (State Mining Readiness Index-based Reforms). The States/ UTs (with legislature) are eligible to apply for incentives under these components on completion of the prescribed reform actions including, *inter-alia*, State's integration with Unified Mining Portal (UMP) of Ministry of Mines; constitution of pre-auction committee and State level coordination committee; publication of annual auction calendar for major minerals; successful auctioning of major mineral blocks with pre-embedded clearances; and operationalization of auctioned major mineral blocks as per prescribed target.

(b): In FY 2025-26, 14 States and 1 UT (with legislature) fulfilled the prescribed reform conditions and availed a total incentive of ₹3,000 crore. The details of these States/ UT along with amount released in FY 2025-26 are given at Annexure.

(c): In FY 2026-27, no State/ UT (with legislature) has been assessed so far under the Scheme since the application window is open till 15.12.2026 for Component-I & Component-III and till 31.12.2026 for Component-II.

Annexure

Annexure referred to in reply to part (b) of LS USQ 4112 answered on 12.08.2026 regarding 'Mining-Reform Incentives under SASCI'

S. No.	State/ UT	Amount released in FY 2025-26 (₹ crore)
1	Andhra Pradesh	100
2	Assam	500
3	Goa	500
4	Gujarat	500
5	Himachal Pradesh	100
6	Kerala	100
7	Maharashtra	100
8	Mizoram	100
9	Nagaland	100
10	Punjab	200
11	Rajasthan	200
12	Sikkim	100
13	Tripura	100
14	Uttarakhand	200
15	Jammu & Kashmir	100
Total		3000